

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) Following are the Departmental Telecom Factories under DOT :

1. Telecom Factory, Bombay
2. Telecom Factory, Calcutta
3. Telecom Factory, Kharagpur
4. Telecom Factory, Gopalpur (Calcutta)
5. Telecom Factory, Wright Town (Jabalpur)
6. Telecom Factory, Richhai (Jabalpur)
7. Telecom Factory, Bhilai.

(b) No, Sir.

(c) Does not arise in view of reply to part (b).

(d) With the opening up of the Telecom Sector to private sector, there is no requirement for a new Departmental Telecom Factory.

[*Translation*]

#### Compensation to Journalists

5567. SHRI TARIQ ANWAR : Will the Minister of LABOUR be pleased to state :

(a) the number of journalists who died unnatural death while performing their duties during each of the last three years;

(b) the norms for providing compensation to such victims;

(c) the amount given as compensation during this period;

(d) whether the Government have any proposal to create any welfare fund for such journalists; and

(e) if so, the details thereof ?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) to (e) The Workmen's Compensation Act, 1923 provides for payment of compensation in the case of injury by accident arising out of and in the course of employment and resulting in disablement/death. The persons employed in any outdoor work of any newspaper establishment are covered under the Act. The amount of compensation under the Act varies from Rs. 50,000/- to Rs. 2.74 lakh depending upon the wage and age of workman at the time of death/disablement. As the provisions of the Workmen's Compensation Act are being administered by the State Govts., the information relating to number of unnatural deaths, amount of compensation paid etc. is not available. The ESI Scheme which provides for medical care, dependant benefit etc. has also been extended to newspaper establishments employing 20 or more persons.

Journalists employed in establishments employing 20

or more persons are covered for PF, Pension and Deposit Linked Insurance benefits provided under the EPF & MP Act, 1952. As such, there is no proposal to create any welfare fund exclusively for journalists.

#### Group Dialing Facility

5568. SHRI BHIMRAO VISHNUJI BADADE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Group dialing facility has been discontinued from Ahamadnagar to Rahuri Parsar for the last six months;

(b) if so, the reasons therefor; and

(c) the time by which it is likely to be restarted ?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) Yes, Sir.

(b) The stations mentioned at (a) do not qualify for Group Dialing facility under the Group Dialing scheme.

(c) Does not arise in view of (b).

[*English*]

#### Construction of Yatri Niwas at Yadagiri Gutta

5569. SHRI B. DHARMA BIKSHAM : Will the Minister of TOURISM be pleased to state :

(a) the progress of Yatri Niwas construction works at "Yadagiri Gutta" in Nalgonda district, Andhra Pradesh alongwith the financial assistance provided by the Union Government; and

(b) the time by which the construction work is likely to be completed ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : (a) and (b) The Central Department of Tourism sanctioned a sum of Rs. 39.84 lakhs for the construction of a Yatrika at Yadagiri Gutta in Andhra Pradesh and released Rs. 15.00 lakhs as first instalment.

The Engineering Division of the Panchayat Raj Department of the Government of Andhra Pradesh is now preparing the estimates for its execution.

The State Government has indicated the completion of the construction by July, 1997.

#### U.P. Export Corporation Limited

5570. SHRI PRAMOTHES MUKHERJEE : Will the Minister of LABOUR be pleased to state :

(a) whether the Regional Provident Fund Commissioner, Kanpur, Uttar Pradesh has not initiated any action against the UP Export Corporation Limited for its defaults to deposit accumulated account of Provident Fund of employees;

- (b) if so, the details thereof and the reasons therefor;
- (c) the amount of employees provident fund held by the above Corporation; and
- (d) the steps being taken to protect the interest of the employees ?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) No Sir.

(b) Does not arise.

(c) and (d) According to available information, an amount of Rs. 7,13,065/- is outstanding on account of PF dues against the U.P. Export Corporation. Necessary legal and penal action as provided under Section 8-F and 14 of the Act is being taken to recover the amount.

#### Mehra Committee Recommendation

5571. DR. Y.S. RAJA SEKHARA REDDY : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Mehra Committee appointed by his Ministry had recommended that the Aircraft Technician should be permitted to certify the airworthiness of aircraft and sign the Check A and Check B to release the aircraft for safe flying;

(b) whether the DGCA recommended to Indian Airlines to implement the Mehra Committee Report;

(c) if so, the details thereof;

(d) the number and details of recommendations of the Mehra Committee which have been implemented; and

(e) the recommendation which have not been accepted together with the reasons therefor ?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M.

IBRAHIM) : (a) Mehra Committee had recommended that qualified cadre Technicians should be developed and posted at various transit stations where they can work more effectively not only to carry out transit checks but also to look after ground equipment etc.

(b) Yes, Sir.

(c) to (e) Out of a total of 134 recommendations pertaining to Engineering Department of Indian Airlines, 102 have been implemented, 23 are under implementation and 9 have not been implemented so far.

[Translation]

#### Employment Exchanges

5572. DR. G.R. SARODE : Will the Minister of LABOUR be pleased to state :

(a) the number of unemployed people registered in various Employment Exchanges of Maharashtra alongwith the number of people, out of these, having technical/non-technical education;

(b) the number of people given technical/non-technical employment during the last three years by the said employment offices; and

(c) the number of people of these categories registered in these employment exchanges during each of the last three years ?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) to (c) Number of technical and non-technical job-seekers, all of whom are not necessarily unemployed, registered with various employment exchanges in Maharashtra together with their number placed in employment during the years 1991, 1992 and 1993 is furnished in the Statement enclosed.

#### STATEMENT

#### NUMBER OF JOB-SEEKERS ON THE LIVE REGISTER OF EMPLOYMENT EXCHANGES IN MAHARASHTRA AND THEIR NUMBER PLACED IN EMPLOYMENT

(In thousands)

Categories	Live Register			Placements		
	1991	1992	1993	1991	1992	1993
1. Total	3159.3	3320.7	3349.4	29.6	26.9	25.6
2. Technical (Graduates, including post-graduates, in Technical subjects— Science, Engineering, Medicine, Veterinary and Agriculture)	60.3	64.5	66.9	0.7	0.8	0.8
3. Ex-ITI Trainees	73.1	78.1	79.8	2.2	1.5	1.6
4. Diploma Holders in Engineering/ Technology	30.1	32.6	32.1	0.7	0.7	0.4